



2026:AHC:20079

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 123 of 2026

Krishna Raj

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar, Vinod Kumar Yadav
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Rajesh Kumar Tiwari, learned Addl. C.S.C. for the state-respondents and Sri Arun Kumar Pandey, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding and directing the respondent no.2 to remove the encroachment over arazi nos. 765 and 766 (nature of land are are chak marg and nali) situated at village Teliyatara, Pargana Kewai, Tehsil Handia, Prayagraj in accordance with law."

3. Counsel for the petitioner states that proceeding under Section 67 of the U.P. Revenue Code, 2006 is pending against private respondent no.4 since 2024. He further submitted that in view of the entry of the plot in question, Tehsildar be directed to decide the pending proceeding within the time bound period, so that the illegal encroachment can be removed by the authorities.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Tehsildar, Handia, Prayagraj to decide the Case No.T202402030401964, under Section 67 of the U.P. Revenue Code, 2006, expeditiously, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 29, 2026
C.Prakash

(Chandra Kumar Rai,J.)